

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/00080/2021

This the 18th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nasrullah Khan Aged 38 years S/o Mohd. Ayoub Khan, R/o Village Kilhotran, Tehsil Gandoh (Bhalesa), District Doda.

.....Applicant

(Advocate:- Mr. F.S. Butt)

Versus

1. The Union Territory of J&K through Commissioner/Secretary to Government, General Administration Department, Civil Secretariat, Jammu/Srinagar-180001.
2. The Union Territory of J&K through Commissioner/Secretary to Government, Rural Development and Panchayati Raj Department, Civil Secretariat, Jammu/Srinagar-180001.
3. The Director, Rural Development Department, Jammu-180001.
4. The Block Development Officer, Changa-182201.
5. The Block Development Officer, Marmat-182201.

.....Respondents

(Advocate: Mr. Sudesh Magotra, D.A.G.)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant has submitted that this O.A. may be dismissed as withdrawn. In this regard, he has submitted MA/61/275/2021 wherein he has prayed that the O.A. may be dismissed as withdrawn with liberty to file a fresh case

in case fresh cause of action arises. Learned counsel for the respondents has no objection to the prayer of applicant's counsel.

2. In view of the submission made by the applicant's counsel, MA/61/275/2021 is allowed. Accordingly, this O.A. is dismissed as withdrawn with liberty to the applicant to file a fresh case in case fresh cause of action arises.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/